

(दिल्ली राजपत्र (असाधारण) भाग-4 में दिनांक 04 मार्च, 2016 को प्रकाशनार्थ)

दिल्ली विधान सभा सचिवालय

पुराना सचिवालय, दिल्ली-110054
दिनांक: 04 मार्च, 2016

अधिसूचना

फा.सं. 23(14)/प्रोरो/2015/विसस-6/विधायी/730-40 दिनांक 04 मार्च, 2016 को उपराज्यपाल द्वारा जारी निम्नलिखित आदेश जनसाधारण की जानकारी के लिए प्रकाशित किया जाता है :-

मैं, नजीब जंग, उपराज्यपाल, राष्ट्रीय राजधानी राज्य क्षेत्र दिल्ली, राष्ट्रीय राजधानी राज्य क्षेत्र दिल्ली अधिनियम, 1991 (1992 का केन्द्रीय अधिनियम संख्या 1) की धारा 6 की उप-धारा (2) के खंड (क) के द्वारा प्रदत्त शक्ति का प्रयोग करते हुए, एतद्वारा छठी विधान सभा के द्वितीय सत्र का तत्काल प्रभाव से सत्रावसान करता हूँ।

ह0/-
नजीब जंग
उपराज्यपाल, दिल्ली।

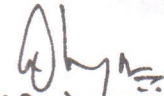


(प्रसन्ना कुमार सूर्यदेवरा)
सचिव

फा.सं. 23(14)/प्रोरो/2015/विसस-6/विधायी/730-40
प्रतिलिपि सूचनार्थ प्रेषित:-

दिनांक: 04 मार्च, 2016

1. समस्त सदस्य, दिल्ली विधान सभा।
2. दिल्ली के समस्त सांसद।
3. महासचिव, लोकसभा, राज्यसभा, संसद भवन, नई दिल्ली।
4. सचिव, भारत सरकार, गृह मंत्रालय संसदीय कार्य मंत्रालय, संसद भवन, नई दिल्ली।
5. सचिव, निर्वाचन आयोग, निर्वाचन सदन, अषोक रोड, नई दिल्ली।
6. मुख्य सचिव, दिल्ली।
7. सचिव, उप-राज्यपाल, दिल्ली।
8. प्रधान सचिव, मुख्य मंत्री, सभी मंत्रियों के सचिव, दिल्ली सरकार, दिल्ली।
9. समस्त प्रशासनिक सचिव, रा.रा.क्षेत्र, दिल्ली सरकार, दिल्ली।
10. समस्त विभागाध्यक्ष, रा.रा.राज्य क्षेत्र, दिल्ली सरकार, दिल्ली।
11. सचिव, राज्य विधान मंडल/संघ राज्य क्षेत्रों के विधान मंडल।


(सी. वेलमूरुगन)
उप सचिव (विधायी)

(To be published in the Delhi Gazette (extra-ordinary) Part-IV dated 04 March, 2016)

DELHI LEGISLATIVE ASSEMBLY SECRETARIAT

Old Secretariat, Delhi 110054

Dated: 04/03/2016

NOTIFICATION

No.F.23(14)/Proro/2015/LAS-VI/Leg./ 730-40 The following order of the Lieutenant Governor, Delhi dated 04/03/2016 is hereby published for general information:-

In exercise of the power conferred upon me by clause (a) of sub-section (2) of section 6 of the Government of National Capital Territory of Delhi Act, 1991 (Central Act No.1 of 1992), I, Najeeb Jung, Lieutenant Governor of National Capital Territory of Delhi, hereby prorogue the Second Session of Sixth Legislative Assembly with immediate effect.

Sd/-

Najeeb Jung

Lieutenant Governor of Delhi.



(PRASANNA KUMAR SURYADEVARA)

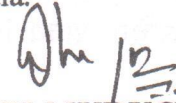
Secretary

No.F.23(14)/Proro/2015/LAS-VI/Leg./ 730-40

Dated: 04 March, 2016

Copy for information to:-

1. All Members of the Delhi Legislative Assembly, Delhi.
2. All Members of Parliament from Delhi.
3. The Secretary-General, Rajya Sabha/Lok Sabha, Secretariat, New Delhi.
4. The Secretary to the Government of India, Ministry of Home Affairs/ Ministry of Parliamentary Affairs, New Delhi.
5. The Secretary, Election Commission of India, Nirvachan Sadan, Ashok Road, New Delhi.
6. The Chief Secretary Govt. of NCT of Delhi.
7. The Secretary to the Lt. Governor of NCT of Delhi.
8. The Principal Secretary to the Chief Minister, Delhi/Secretaries of all Ministers of Delhi.
9. All Administrative Secretaries of the Govt. of NCT of Delhi.
10. All Heads of Departments, Government of NCT of Delhi.
11. The Secretaries of all States/Union Territories legislature of India.



(C.VELMURUGAN)

Deputy Secretary (Leg.)